

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 61 OF 2016 &
IA NO. 153 OF 2016 & IA NO. 281 OF 2019

Dated : 17th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Odisha Power Transmission Corporation Ltd.	...Appellant(s)
Versus	
M/s Jindal Stainless Ltd. & Anr.	...Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. R. K. Jain (*Rep.*) for R-1

Mr. Rutwik Panda
Ms. Nikhar Berry
Ms. Anshu Malik for R-2

ORDER

Heard Mr. R. K. Mehta, learned counsel for the Appellant, Mr. R. K. Jain, Representative for Respondent – Consumer and Generator, so also Mr. Rutwik Panda, learned counsel for Respondent – Commission.

In the controversy before us, three Utilities i.e., Orissa STU, Haryana STU and CTU (Central Utility) are involved. The power is being supplied from captive generating plant situated in Orissa to the captive consumer who is situated in Haryana. The conveyance of power

through open access system is done through three Utilities. In that context, we direct all the parties to place on record how the charges are assessed – whether by individual utility or one utility, how the charges are distributed among themselves, who shall determine the transmission charges to be paid, and in accordance with which Regulations. The open access seeker must place on record from whom the access is sought, whether for one entity or all the three entities.

List the matter for further hearing on **03.10.2019 at 2.30 p.m.**

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/pk